

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.09
I.A. Nos.335, 411 & 412/2022,
343/2023, 03/2024 &
Contempt Petition 04/2023 in
C.P. (IB) No.210/BB/2020

IN THE MATTER OF:

Keshava Gupta & Ors. ... Petitioners
Vs.
M/s. Shri Diya Projects Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA 335/2022 : Ms. Debaratti

Resolution Professional/Respondent in
IA 335/2022/Applicant in IAs 411,
412/2022, 343/2023, 03/2024 &
Contempt Petition 04/2023 : Shri Amarpal

ORDER

I.A. No.335/2022

1. Heard the Ld. Counsels for the Applicant and the Respondent/RP.
2. Pleadings are complete.
3. List the matter on **20.05.2024**.

I.A. Nos.411 & 412/2022

1. Heard the Ld. Counsel for the Applicant/RP

2. It is noticed that on 02.05.2023, the right of the Respondent Nos.1 & 2 to file reply was forfeited.
3. List the matter for hearing on **20.05.2024**.

I.A. No.343/2023

1. Heard the Ld. Counsel for the Applicant.
2. On 21.02.2024, the Respondent No.2 was granted two weeks' time to file reply. In spite of sufficient time, no reply has been filed by the R-2 till date. As a final opportunity, the R-2 is directed to file reply, within a period of one week, after duly serving the copy on the other side, failing which his right to file shall stand forfeited. The Applicant shall file rejoinder to the reply filed by the R-1 and to the reply to be filed by R-2, if any, thereto within a period of one week.
3. List the matter on **20.05.2024**.

Contempt Petition No.04/2023

1. Heard the Ld. Counsel for the Applicant.
2. In response to the order dated 15.01.2024, the Applicant has filed a proof of service vide diary no.1193 dated 22.02.2024 and the same is taken on record.
3. On 21.02.2024, the Respondents were granted two weeks' time to file reply. In spite of sufficient time, no reply has been filed by the Respondents till date. As a final opportunity, the Respondents are directed to file reply, within a period of one week, after duly serving the copy on the other side, failing which their right to file shall stand forfeited. The Applicant shall file rejoinder, if any, thereto within a period of one week.
4. List the matter along with IA No.03/2024 on **20.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)